

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 236/GT/2021**

Subject : Petition for approval of tariff for the period from anticipated COD of Unit-I to 31.3.2024 for Barh Super Thermal Power Station (1980 MW).

Petitioner : NTPC Limited

Respondents : North Bihar Power Distribution Company Limited and 4 others

Date of Hearing : **18.8.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Abhishek Nangia, Advocate, NTPC  
Shri Kunal Veer Chopra, Advocate, NTPC  
Shri Puneeth Ganapathy, Advocate, Bihar Discoms  
Shri Rajkumar Mehta, Advocate, GRIDCO  
Shri Himanshi Andley, Advocate, GRIDCO

**Record of Proceedings**

At the outset, the learned counsel for Respondent Bihar Discoms submitted that they had just filed their vakalatnama and requested time to file a reply. The learned counsel for the Petitioner requested time to file a rejoinder. These requests were accepted by the Commission, and the matter was adjourned.

2. While adjourning the matter, it was observed that various forms submitted with the petition are either incomplete or not legible. The Commission, vide RoP of hearing dated 16.2.2023, directed the petitioner to furnish all relevant forms duly filled and signed. However, in the amended petition, various documents are neither legible nor complete. Therefore, the Petitioner is directed to ensure all documents submitted are complete and legible. The Petitioner is also directed to file the following additional information on or before **9.10.2023**, after serving a copy to the Respondents:

- (a) *Status of unit-2 and unit-3 and the percentage of works completed, including major milestones achieved, as on 31.8.2023.*
- (b) *The audited Form 15 and Form 15 A for the months wherein the fuel is actually procured prior to COD of units, along with supporting documents.*
- (c) *In regard to Form 15, shall furnish month-wise GCV (EM), moisture and GCV (TM) at both loading and unloading ends. Further, it shall furnish the GCV and moisture allowed in*



*terms of the FSA and credit note received from the coal company for excess moisture and grade slippage and the adjustment made thereto.*

- (d) The reasons for the difference in 'GCV as billed GCV' and 'GCV as received', for the applicable months, if any.*
- (e) A copy of the performance guarantee test report as submitted by OEM for minimum guaranteed boiler efficiency and turbine heat rate, along with the parameters of fuel considered therein i.e. percentage of ash content, percentage of moisture, percentage of hydrogen, and HHV of fuel.*
- (f) The year-wise details pertaining to water charges including, water allocated, actual water consumption, actual water charges paid, interest paid if any, minimum quantity of water to be consumed as per agreement, etc.*
- (g) The year-wise detailed break up of security charges claimed linking the same with the Audited accounts.*
- (h) Details of works associated with the 70 acres of land acquired after 1.4.2009.*
- (i) The basis for considering Rs 652681.08 lakhs i.e., around Rs. 333 lakh/ MW towards the FGD of three units of the generating station, which is almost 7 times the cost recommended by CEA.*
- (j) Detailed break up and computation for the amount claimed towards IDC, IEDC, FC, FERV, allocated by CC (capital), etc.*
- (k) Actions taken to expedite the COD of units after receipt of Turbo generators in 2011.*
- (l) Head-wise and year-wise detailed break-up of Power Charges claimed under IEDC till CoD of unit I. Further, year-wise energy consumed from the grid, energy charges paid for such energy consumption (Start-up power charges), Transmission charges paid to CTU, RLDC charges paid till COD of unit-I, etc., along with supporting documents.*
- (m) Approval of the Board for RCE III along with a copy of the complete MoM.*

3. The Respondents are permitted to file a reply on or before **6.11.2023**, after serving a copy to the Petitioner, who may thereafter file its rejoinder, if any, till **28.11.2023**.

4. The matter be listed for hearing on **7.12.2023**.

**By order of the Commission**

Sd/-  
(Deepak Pandey)  
Assistant Chief (Law)

